Saturday, 15th July, 1854

## PROCEEDINGS

OF THE

# LEGISLATIVE COUNCIL OF INDIA

Vol. I (1854 - 1855) MR. PEACOCK moved the second reading of the Bill "to facilitate the proceedings of the Commissioners appointed to inquire into certain matters connected with the position of Sir James Brooke, Her Majesty's Commissioner and Consul General in Borneo."

Motion carried, and Bill read a second time accordingly.

MR. GRANT moved the second reading of the Bill "to provide for the levy of duties of Customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces."

Motion carried, and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee consist of Mr. Mills, Mr. Allen, and the Mover.

Agreed to.

MR. ALLEN moved that the Bill "to amend the law relating to the powers of Naib Darogahs in the North-Western Provinces" be recommitted to a Committee of the whole Council.

Agreed to.

MR. ALLEN gave notice that he would, on Saturday next, move that the Council do resolve itself into a Committee for the further consideration of the above Bill.

MR. PEACOCK moved suspension of Standing Orders Nos. LXV\* and LXXI, to enable him to move as next hereinafter mentioned.

Agreed to.

Moved by the same that the Council do resolve itself into a Committee on the Bill "to facilitate the proceedings of the Commissioners appointed to inquire into certain matters connected with the position of Sir James Brooke, Her Majesty's Commissioner and Consul General in Borneo."

Agreed to.

The Council accordingly resolved itself into a Committee, and the Bill was passed without any alteration.

The Bill, as settled in Committee, was certified by the Chairman, and the Council resumed its sitting.

MR. PEACOCK gave notice that he would, on Saturday next, move the passing of the above Bill.

Moved by the same that the considera-

tion of the present Standing Orders, and the Petition of the British Indian Association, praying that the Meetings of the Council may be accessible to the public, he postponed until Saturday the 5th August next. Agreed to.

The Council adjourned.

#### Saturday, July 15, 1854.

#### **PRESENT**:

The Most Noble the Governor General, President.

Hon. Sir Lawrence Peel,	A. J. M. Mills, Esq.,
Hon. J. A. Dorin.	D. Eliott, Esq.,
Hon. J. P. Grant,	A. Malet, Esq.,
Hon. B. Peacock,	and
Hon. Sir James Colvile,	C. Allen, Esq.

The following Message from the Most Noble the Governor General in Council was brought by Mr. Peacock and read :---

#### MESSAGE No. 8.

The Governo	r General in	Council informs
A Clerk, at	Rs. 300 a month.  Of whom one    Sloud have Hs.  150, a second    120, and the  third Iks. 100 a    imonth.  , 10	the Legisla- tive Council that he has sanctioned the establishment proposed for the Office of the Clerk of the Council, at a cost of Rs. 1,023 per mensem,

as shewn on the margin.

By order of the Governor General in Council,

### C. ALLEN, Offg. Seey. to the Govt. of India.

COUNCIL CHAMBER, The 14th July, 1854.

SR JAMES COLVILE gave notice that he would, on Saturday next, move the second reading of the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

MR. MILLS gave notice, that he would, on the same day, move the first reading of a Bill to repeal so much of the provisions

<sup>\*</sup> Of the original Standing Orders, or Nos. LXV and LXVI of the Standing Orders as adopted on the 19th August 1854.

of Section XI Regulation XXV of 1803 as relates to the issue of Treasury Warrants.

SIR LAWRENCE PEEL presented the Report of the Select Committee on the Bill for the general improvement of the Law.

MR. PEACOCK presented the Report of the Select Committee on the Bill "for the management of the Post Office and for the regulation of the duties of postage."

Mr. ELIOTT moved that his motions for a Committee of the whole Council on the Bill "for the suppression of outrages in Malabar," and also on the Bill "for restricting the possession of arms in Malabar," be postponed till Saturday next.

Agreed to.

MR. MALET moved that the Bill "to amend the Laws relating to the several Banks of Bengal, Madras, and Bombay" be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee consist of Mr. Dorin, Mr. Allen, and the Mover.

Agreed to.

MR. MALET moved the first reading of a Bill "relating to Deserters from the Indian Navy."

Bill read a first time accordingly.

MR. MILLS moved the first reading of a Bill "for withdrawing certain privileges enjoyed by the Nazim and his family."

Bill read a first time accordingly.

MR. MALET moved the first reading of a Bill "to limit the period within which a Meerasdar may assert his claim to land which he has abandoned, or for which he may have failed to pay assessment."

Bill read a first time accordingly.

Mn. PEACOCK moved the passing of the Bill "to facilitate the proceedings of the Commissioners appointed to inquire into certain matters connected with the position of Sir James Brooke, Her Majesty's Commissioner and Cousul General in Borneo."

Motion carried, the blanks in Section I and the Preamble having been previously filled up.

The Bill was passed accordingly and certified by the President.

MR. PFACOCK moved that the Act be carried to the Most Noble the Governor General, for his assent.

Agreed to.

Moved by the same that Mr. Dorin be requested to carry the Act.

Agreed to.

The Council, on MR. ALLEN'S motion, resolved itself into a Committee on the Bill "to amend the Law relating to the powers of Naib Darogahs in the North-Western Provinces."

Verbal amendments were made in Section II and the Preamble; and the words "to amend Regulation XI. 1831 of the Bengal Code" were substituted for the present Title.

The Bill, as thus amended, was certified by the Chairman ; and the Council having resumed its sitting, the CHAIRMAN reported the amendments made therein.

MR. PEACOCK gave notice that he would, on Saturday the 29th instant, move for a Committee of the whole Council on the Bill "for the management of the Post Office and for the regulation of the duties of postage."

MR. ALLEN gave notice that he would, on Saturday next, move the passing of the Bill "to amend Regulation XL 1831 of the Bengal Code."

SIR LAWRENCE PEEL gave notice that he would, on the same day, move to amend the Bill " for the general improvement of the Law," and also move the first reading of the following Bills, namely,

A Bill " to protect purchasers of Goods and Chattels ;" and

A Bill "relating to Mesne Profits and to improvements made by holders under defective titles."

The Council adjourned.

#### Saturday, July 22, 1854.

#### PRESENT :

The Most Noble the Gov	ernor General, President.
Hon. Sir Lawrence Peel,	Hon. Sir James Colvile,
Hon. J. A. Dorin,	A. J. M. Mills, Esq.,
Hon. Colonel Low,	D. Eliott, Esq.,
Hon. J. P. Grant.	A. Malet, Esq., and
Hon. B. Pescock,	C. Allen, Esq.

The following Message from the Most Noble the Governor General was brought by Mr. Dorin and read :---

#### MESSAGE No. 4.

The Governor General informs the Legislative Council that he has given his assent to the Act which was passed by them on the 15th July 1854, entitled "an Act to facilitate the proceedings of the Commissioners appointed to inquire into certain matters connected with the position of Sir